

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
CRL.PETN. No. 25 of 2014

15.10.2014

Heard Mr. A. Khan, learned counsel appearing for and on behalf of the petitioner and also Mr. A.S. Siddique, learned counsel appearing for the respondent No. 2 as well as Mr. J.M. Thangkhiew, learned State counsel.

Court Master informed the court that Lower Court case record is produced and placed by the learned court below.

List this matter for hearing and further order after 2(two) weeks and both the petitioner and the respondent should be present in person.

**JUDGE**

*D. Nary*

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
CRL.PETN. No. 27 of 2014

15.10.2014

Heard Mr. S. Ahmed, learned counsel appearing for the petitioners, who submit that the incident occurred within the jurisdiction of the learned CJM, Karimganj in the State of Assam. As such, Laitumkhras P.S. has no jurisdiction to investigate into the matter.

I have also seen the order dated 17.06.2014 passed in A.B. No. 15 of 2014 wherein, it is recorded that this court decline to interfere with the bail application as the matter falls within the jurisdiction of the Gauhati High Court.

The learned counsel further submitted that the CJM, Shillong has issued warrant and as a result the police are searching the petitioners.

The learned CJM is directed to call the record and the I/O to examine whether the case falls within the jurisdiction of Laitumkhras P.S. or it falls within the jurisdiction of Badarpur P.S. Assam. If found offence occurred outside Laitumkhras P.S, the FIR should be forwarded to Badarpur P.S for necessary action.

In the meantime, till the decision arrived by the learned CJM and the I/O the warrant issued dated 27.03.2014 shall remain and kept in abeyance as the learned counsel submitted that the offence occurred within the jurisdiction of Badarpur P.S.

Mr. R. Gurung, learned State counsel is present.

With this observation and direction, the petition is allowed to that extent and stands disposed of.

**JUDGE**

*D. Nary*

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
CRP. No. 18 of 2014

15.10.2014

Heard Mr. K. Baruah, learned counsel appearing for and on behalf of the petitioner, who sought 10(ten) days' time to file the Dasti service report by way of an affidavit.

Also heard Ms. P.S. Nongbri, learned counsel appearing for the respondent No. 2

None has appeared for the respondent No. 1.

As prayed for by the learned counsel for the petitioner, list this matter after 10(ten) days.

**JUDGE**

*D. Nary*

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
WP(C) No. 203 of 2012

15.10.2014

Heard Mr. P. Nongbri, learned counsel appearing for the petitioner, who submits that, still the SLP is pending before the Hon'ble Apex Court.

Ms. L. Phanjom, learned counsel submits that the counsel holding the brief, Mrs. T. Yangi is on leave.

Petitioner is directed to file the affidavit stating the status of SLP pending before the Hon'ble Apex Court.

Two weeks' time is granted.

List this matter after 2(two) weeks.

**JUDGE**

*D. Nary*